



Gujarat National Law University



GNLU Journal/Blog for  
Law & Economics



**8TH GNLU INTERNATIONAL  
CONFERENCE ON LAW AND ECONOMIC  
ANALYSIS OF ETHICS,  
INCLUSIVENESS & SUSTAINABILITY**

**ORGANIZED BY:**

**GNLU CENTRE FOR LAW & ECONOMICS**

**&**

**GNLU CENTRE FOR EMPIRICAL & APPLIED  
RESEARCH IN LAW & INTERDISCIPLINARY STUDIES**

**MARCH 1-3, 2025**

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## **ABOUT GNLU**

Gujarat National Law University (GNLU) is a statutory university established by the Government of Gujarat under Gujarat National Law University Act, 2003. The university holds recognition from the Bar Council of India (BCI) & the University Grants Commission (UGC). GNLU is affiliated with several prestigious organizations, including the Association of Indian Universities (AIU), the United Nations Academic Impact (UNAI), & the International Association of Law Schools (IALS). GNLU offers interdisciplinary legal courses in five faculties namely, BA LLB, BCOM LLB, BSC LLB, BSW LLB, BBA LLB; post-graduate programmes namely, LLM as well as doctoral programmes in law & interdisciplinary fields. GNLU also offers PhD in Economics. This course is offered with an interdisciplinary study of law.

## **ABOUT GICLEAEIS 2025**

The 8th GNLU International Conference on the Law and Economic Analysis of Ethics, Inclusiveness, and Sustainability is scheduled for March 2025. This conference will feature dedicated technical sessions and panel discussions on topics such as Cloud Computing, Artificial Intelligence, International Trade Laws, WTO Laws, Data Protection, and Digital Marketing Laws. The Centre encourages the submission of manuscripts that focus on the economic analysis of law, particularly those that explore the themes of Ethics, Inclusiveness, and Sustainability.

## **GNLU CENTRE FOR LAW & ECONOMICS**

The GNLU Centre for Law & Economics (GCLE) is a center of excellence dedicated to research and training in the field of Law & Economics, also known as the Economic Analysis of Law. The Centre values rigorous scholarship and aims to promote awareness and research in this discipline. It conducts courses and conferences for scholars, practitioners, and students, in addition to publishing work on the economic analysis of contemporary legal issues. The Centre's goal is to produce high-quality recommendations for legislators, regulators, and government departments while providing clear explanations and guidance for businesses and ordinary citizens alike.

## **GNLU CENTRE FOR EMPIRICAL & APPLIED RESEARCH IN LAW & INTERDISCIPLINARY STUDIES**

The Centre is dedicated to exploring the dynamic interplay between legal frameworks and various disciplines, fostering empirical and applied research that informs policy and practice. Its mission is to support and promote empirical and applied legal research, as well as interdisciplinary studies, enabling a scientific analysis of the underlying assumptions of the law, its application, and the impact of the legal system in real-world contexts. The Centre aims to advance empirical scholarship that enhances the theoretical understanding of legal systems while providing practical solutions to contemporary legal challenges. By collaborating with scholars, data analysts, practitioners, and community stakeholders, it seeks to address pressing legal issues and promote empirical solutions that contribute to the welfare of society.

## PREVIOUS CONFERENCES

The 1st International Conference on Law & Economics was hosted by Gujarat National Law University on 14-15 March 2015 under the visionary guidance of Prof. (Dr.) Bimal N. Patel, the then Director, Gujarat National Law University. The 2nd International Conference on Law & Economics was hosted by IIT Kanpur which was organized on 3-4 September 2016. The 3rd International Conference on Law & Economics was hosted by IIM Ahmedabad on 18-19 November, 2017. The 4th, 5th, 6th and 7th International Conference on Economic Analysis of Law & Governance was hosted by GNLU Centre For Law & Economics, Gandhinagar in 2021, 2022, 2023 and 2024 respectively under the patronage of Prof. (Dr.) S. Shanthakumar, Director, GNLU.

After organizing seven successful conferences, the 8th GNLU International Conference on Law and Economic Analysis of Ethics, Inclusiveness & Sustainability is scheduled for the month of March 2025. In 8th GICLEAEIS 2025, dedicated Technical sessions and Panel discussions will be arranged on **Cloud Computing, Artificial Intelligence, International Trade Laws, WTO Laws, Data Protection and Digital Marketing Laws**. The Centre encourages the submission of manuscripts focusing on the economic analysis of law containing themes of **Ethics, Inclusiveness and Sustainability**.

## **THEMES:** **Analysis of Ethics, Inclusiveness and Sustainability**

The subject of 'law and economics' or 'economic analysis of law' is concerned with the intersection between the subjects of law & economics. It permits the greater use of economic tools & concepts to examine & understand the law in addition to recognizing the importance of law to the analysis of the economy. Today, the field of law & economics has expanded & transformed subjects such as property, contracts, torts, criminal law & procedure, constitutional law, administrative law, environmental law, family law, etc. The inherent advantage of this field is that its objective nature permits the legal system to function rationally & more efficiently. Besides, it provides a useful normative standard for evaluating law & policy. Law & economics is a cutting-edge, interdisciplinary field that applies tools from microeconomic theory to legal rules & structures so as to explain their functioning, evaluate their performance & prescribe alternative rules & structures so as to create optimum social outcomes. Law & economics has seen prolific development in various jurisdictions & has elicited startling results that have changed the way we look at & run our legal systems, winning scholars a number of accolades, notably including the Nobel Prize in economics.

Apart from a general theme of law & economics for the conference, this edition is set on the theme of ethics, inclusiveness and sustainability. This theme encourages explorations into how economic analysis intersects with moral considerations and the need to ensure diverse, equitable perspectives in the legal system. Ethics, inclusiveness, and sustainability add depth to the law & economics discussion by addressing the impact of legal rules on communities and ensuring fairness in legal reforms, making the law not just efficient, but just and inclusive for all.

Dedicated Technical Sessions and Panel Discussions will be arranged on Cloud Computing, Artificial Intelligence, International Trade Laws, WTO Laws, Data Protection and Digital Marketing Laws. The Centre encourages the submission of manuscripts focusing on the economic analysis of Court judgments on law containing themes of ethics, inclusiveness and sustainability. Manuscripts may be in any of the substantive areas of law & economics, including but not limited to the following:

- Basic Areas of Law & Economics: Property, contract, tort law & product liability, forensic economics, criminal law, civil law, common law, constitutional & election law.
- Economic Analysis of Litigations: Causes of delays/pendency in judicial administration, costs of delays, out-of-court settlements, judicial reforms, legal procedures, the legal system & illegal behaviour, enforcement of law.

- International Law (Public & Private): International Trade Law & development, Environmental Law, Human Rights Law.
- Macroeconomics & Law: Use of economic tools in public policy analysis.
- Business Law & Finance: Financial sector reforms in India, formation of monetary policy, cyber-crimes, stock market regulations, sovereign bonds, corporate & banking law, Insolvency & Bankruptcy Code, tax evasion, black money, Basel & financial stability board norms, WTO & financial services.
- Market Regulators: Insurance Regulatory & Development Authority, Telecom Regulatory Authority of India, Securities & Exchange Board of India, Pension Fund Regulatory & Development Authority, Competition Commission of India, Consumer Protection Authority, Financial Sector Legislative Reforms Commission.
- Gender: Erosion of reproductive rights, same-sex marriage, surrogacy laws, rights of the LGBTQ community, affirmative action, marital rape, gender and AI.
- Environment Law: Environmental social governance, corporate social responsibility, carbon pricing, green finance, waste management, renewable energy
- Economic Analysis of Contemporary Legal Developments. for instance regulation of digital media, regulation of pornography, policy of one nation-one election, sub-classification in reservations, electoral bonds, private property as community resources under Article 39(b) of the Constitution, Uniform Civil Code
- Other Substantive Areas of Law & Economics: labour, energy, health & safety, international tax, family & personal laws, immigration.

The above areas of law are only indicative. We invite research papers from other allied areas of law & economics as well.

In case the authors require some guidance for writing & research in the field of Law & Economics, the GNLU Journal of Law & Economics can be accessed: <https://gjle.in/>

# 8TH GNLU INTERNATIONAL CONFERENCE ON LAW AND ECONOMIC ANALYSIS OF ETHICS, INCLUSIVENESS AND SUSTAINABILITY

GNLU, through its Centre for Law & Economics has been working towards the creation of interest & awareness of using economic tools for studying the law. Apart from that, GNLU also offers a PhD degree course in Economics. Pursuing this aim, the current edition of the GNLU International Conference on Law and Economic Analysis of Ethics, Inclusiveness and Sustainability aims to promote scholars & researchers having an avid interest in the field of Law & Economics. GNLU Centre for Law & Economics has always tried to reach out to bright minds who have a keen interest in employing economic tools & theories for legal analysis.

In order to promote such minds, the Centre invites submissions from the following:

1. Students/Research Scholars pursuing M.A./M.Phil/Ph.D Discipline in Economics & Management.
2. Students/Research Scholars pursuing M.A./M.Phil/Ph.D Discipline in Statistics.
3. Students/Research Scholars pursuing M.A./M.Phil/Ph.D Discipline in Public policy.
4. Students/Research Scholars pursuing M.A./M.Phil/Ph.D Discipline in Development Studies.
5. Students pursuing Five-Year/Three-Year LLB Discipline
6. Students pursuing One-Year/Two-Year LLM Discipline
7. Research Scholars pursuing Ph. D in the Interdisciplinary Study of Law & Economics.
8. Academicians teaching & researching in the interdisciplinary study of Law & Economics.
9. Professionals working in Banking, Finance or Economics field.

**Note: This is not an exhaustive list. Students, Researchers, Academicians, Professionals having an avid interest in the interdisciplinary study of Law & Economics are welcome to be a part of the Conference too.**

In order to promote as well as reward deserving submissions, the following awards have been decided for the 8th GNLU International Conference on Law and Economic Analysis of Ethics, Inclusiveness and Sustainability:

**1st Prize for Best Paper Award at the Conference:**  
**15,000/- (INR) Cash Prize +**  
**Publication in GNLU Journal of Law & Economics**  
(incorporating reviewer's comments)

**2nd Prize for Second Best Paper Award at the Conference:**  
**10,000/- (INR) Cash Prize.**

**3rd Prize for Third Best Paper Award at the Conference:**  
**5,000/- (INR) Cash Prize.**

Certificate of participation will be provided to each participant.

The selected papers, depending on the quality of the content & incorporating reviewer's comments, may be published in an Edited Book by the Centre for Law & Economics, which will be duly notified.

Publication will be finalized after the consent of author(s).

# **SUBMISSION GUIDELINES**

Interested Contributors are requested to send their Original Papers/ Manuscripts by clicking on this [Google Form Link](#).

- Length of full paper: The word limit for Original Papers is 2500-6500 words (excluding footnotes & title).
- Format: The Papers have to be submitted in Microsoft Word (Doc. /Docx.) formats only.
- Font: The body of the manuscript must be in “Times New Roman” Font only.
- Font Size: 12 (Line spacing 1.5 & alignment “justify”).
- Footnotes: All footnotes must be in Font “Times New Roman”, font size 10, single line spacing. All submissions must follow the “The Bluebook: A Uniform System of Citation (20th Edition)”.
- The paper has to be original & free from plagiarism.
- All authors are requested to submit TWO copies of their papers through the google form:
  1. Submission having a cover page including the name of the author(s).
  2. Submission having a cover page without the name of the author(s).

## **IMPORTANT DATES:**

**Submission of Full Paper – 16th December, 2024**

**Confirmation of Acceptance – 24th January, 2025**

**Last Date of Registration & Payment– 28th January, 2025**

**Submission of PowerPoint Presentation– 25th February, 2025**



## **FEE FOR REGISTRATION (EXCL. TAXES):**

**GNLU Students (No accommodation): 1000/- (INR)**

**Students & Research Scholars: 2000/- (INR)**

**Academicians & Professionals: 3000/- (INR)**

**Foreign Students & Research Scholars: 40 (USD)**

**Foreign Academicians & Professionals: 80 (USD)**

Co-authorship is allowed up to two authors. In case of co-authorship, both the authors have to register & make the registration payment separately.

For participants opting for accommodation, an extra 1500/- (INR) [25 USD for foreign nationals] will be charged (excl. taxes) per day on a sharing basis. The accommodation will be **subject to availability** of the same on sharing basis.

Authors of selected papers are required to fill submission & registration form which shall be sent to them and pay through the payment link for registration. Link for payment is given [here](#).

Foreign Nationals are required to make payment via HDFC Bank & their participation shall be subject to approval by Indian authorities.

## OUR FORMER EMINENT SPEAKERS



### **Prof. (Dr.) Oliver Hart**

He is the Recipient of the 2016 Nobel Memorial Prize in Economic Sciences. Eminently known for his contributions in the study of noncontractual investment decisions by private contractors. He is famously known for his development of the Theory of Incomplete Contracts. Hart's publications include *Firms, Contracts, and Financial Structure* (1995) and numerous scholarly papers.

### **Prof. Philip H. Dybvig**

He is the recipient of the Sveriges Riksbank Prize in Economic Sciences in Memory of Alfred Nobel, 2022. He is Boatmen's Bancshares Professor of Banking & Finance at Olin Business School of Washington University, St. Louis.



### **Prof. Katharina Pistor**

Prof. Katharina Pistor is the Professor of Comparative Law Columbia Law School. She is the author of *The Code of Capital* which was named one of the best books of 2019 by the Financial Times & Business Insider.

### **Prof. Ehud Kamar**

Ehud Kamar is a Professor of Law & a Research Associate Governance Institute at the European Corporate . Before joining Tel Aviv University, he was a Professor of Law & Director of the University of Southern California's Business Law Program.



### **Hon'ble Mr. Justice Biren A. Vaishnav**

Elevated as Additional Judge of Gujarat High Court on 06.04.2016 & confirmed as permanent Judge on 15.03.2018. From 1991 to 1995, appeared on behalf of the State Government in matters related to Government Employees.

## OUR FORMER EMINENT SPEAKERS



### **Prof. Stephanus van Zyl**

Professor in Tax Law University of Pretoria. He is a visiting Professor at the Gujarat National Law University, India. He holds a doctorate of law in Tax Law from the University of South Africa on the 'The Collection of Value Added Tax on online Cross- Border Trade in Digital Goods' (2013).

### **Padma Shri Dr. T K Viswanathan**

Former Union Law Secretary, is the key architect of the Insolvency & Bankruptcy Code as Chairman of the Bankruptcy Law Reforms Committee, which produced the report in this regard. Prior to his retirement, he served as the Secretary General of the Lok Sabha Secretariat.



### **Prof. Ram Singh**

Director, Delhi Public School of Public Policy & Governance. Professor of Economics at Delhi School of Economics. He holds Ph.D. (JNU, New Delhi) & Post-Doctorate (Harvard) degrees in economics. He is a recipient of Fulbright, Commonwealth, & Erasmus Mundus Fellowships in economics as well as Ronald Coase Fellowships in economics.



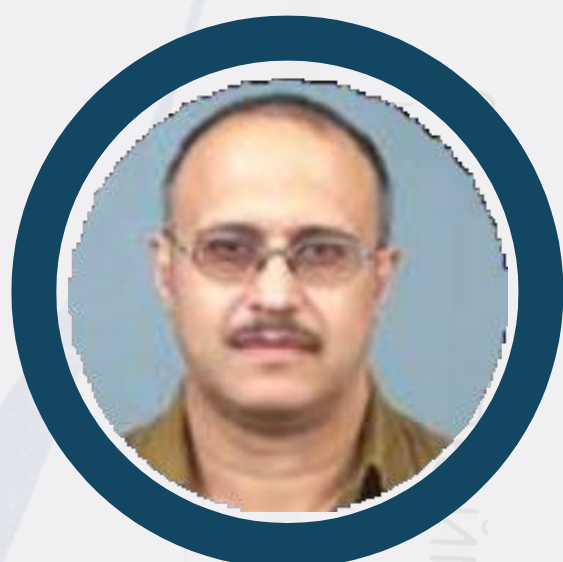
### **Dr. Xinyu Hou**

Dr. Xinyu Hou is a **Postdoc Research Associate at Cambridge Endowment for Research in Finance, Cambridge Judge Business School**. She completed her PhD in Economics at Washington University, St Louis, under Nobel Laureate Prof. Philip H. Dybvig.



### **Dr. Jaivir Singh**

Professor, Centre for the Study of Law & Governance, Jawaharlal Nehru University. Dr. Jaivir Singh's research work aims at an interdisciplinary exploration of law & the economy. He has published on diverse topics that include the Indian Constitution, Regulation, Labour Law, Competition Law, Corporate Law & International Investment Treaties.



## OUR FORMER EMINENT SPEAKERS



### **Shri Sanjay Prasad**

State Election Commissioner, Gujarat. Shri Sanjay Prasad IAS Gujarat (1986) is a veteran who has served as the Additional Chief Secretary, Farmers Welfare & Co-operation Department, Sachivalaya, Gandhinagar.

### **Dr. Carolina Arlota**

Dr. Carolina Arlota is currently an Associate Research Scholar at Columbia Law School under the Sabin Center for Climate Change Law. Her work explores international & domestic (U.S.) laws governing the cross-border transport of carbon dioxide (CO<sub>2</sub>) for sequestration, & how such transportation fits into broader climate & environmental protection regimes, including the Paris Agreement on Climate Change, carbon markets & emissions trading.



### **Prof. (Dr.) Ranita Nagar**

Professor of Economics, Gujarat National Law University, Gandhinagar. Prof. (Dr.) Ranita Nagar has introduced the interdisciplinary core paper on Law & Economics in GNLU in Semester Six & has been teaching this paper for more than seven consecutive years to the undergraduate students.

### **Dr. Hiteshkumar Thakkar**

Assistant Professor of Economics, Gujarat National Law University, Gandhinagar. Dr. Thakkar is currently a Principal Investigator on the ongoing research project titled, 'Impact assessment of Corporate Insolvency Resolution Process (CIRP) in the State of Gujarat', Faculty Seed Grant Project (2022-2023).



# ORGANISING TEAM

## CHIEF PATRON



**Prof. (Dr.) S. Shanthakumar**  
Director, Gujarat National Law University

## HEAD OF THE CENTRE



**Prof. (Dr.) Ranita Nagar**  
Professor of Economics, GNLU  
GNLU Centre for Law & Economics

## HEAD OF THE CENTRE



**Dr. Hiteshkumar Thakkar**  
Asst. Professor of Economics, GNLU  
CEARLIS

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